

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/MP/2024 along with IA No. 64/2025

Subject : Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the PPA dated 25.7.2013 executed between the Petitioner and the PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as Order dated 14.5.2019 passed in Petition No. 77/MP/2018.

Petitioner : TRN Energy Private Limited

Respondents : UPPCL and 7 others

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Matrugupta Mishra, Advocate, TRNEPL
Shri Nipun Dave, Advocate, TRNEPL
Ms. Vanshika Saraf, Advocate, TRNEPL
Ms. Sakshi Aggarwal, Advocate, TRNEPL
Shri Gyan P. Gupta, TRNEPL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL
Shri Yashwardhan Bansal, Advocate, UPPCL

Record of Proceedings

Hearing in the Petitions was adjourned due to the non-availability of the coram. The learned counsel for the Petitioner requested that the matter be listed at 2:30 PM in the first week of March for a full bench.

2. The Respondent, UPPCL, are directed to file the following information on or before **20.3.2026**, after serving a copy to the other, who may file their response by **1.4.2026**:

(a) *The Respondent to place on record whether, in terms of Article 5.4.2 of the PPA, it has at any point sought approval of the Appropriate Commission and thereafter approached the RLDC/SLDC for restriction of scheduling of power to*



third parties on the ground that the seller was offering its contracted share elsewhere. If so, submit relevant details and supporting documents in this regard.

3. The Petition, along with the IA, shall be listed for hearing on **23.4.2026** at **2:30 PM**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

